

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1093-1094/2022

KESHAV SINGH @ KESHO ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Please list only Crl.Appeal No. 2108/2022.)

WITH

Crl.A. No. 2108/2022 (II)

(Please list only Crl.Appeal No. 2108/2022.)

Date : 24-02-2023 These appeals were called on for hearing today.

For Appellant(s)

Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Anuj Chauhan, Adv.
Mr. Anand, Adv.
Mr. Chand Qureshi, AOR

Mr. Mohd. Irshad Hanif, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Crl. A. No. 2108 OF 2022

Sole respondent is duly represented.

Records have already been received.

Four weeks time, is granted to the parties, to file additional documents.

After expiry of the said period, matter be processed for listing before the Hon'ble Court, as per rules.

PAVANESH D.
Registrar